



The Indian Partnership (Punjab Amendment) Act, 2021

Act No. 13 of 2022

Keywords:

further to amend the Indian Partnership Act, 1932, in its application to the State of Punjab

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 12th July, 2022

No. 13-Leg./2022.- The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 16th day of June, 2022, is hereby published for general information:-

**THE INDIAN PARTNERSHIP (PUNJAB AMENDMENT)
ACT, 2021**

(Punjab Act No. 13 of 2022)

AN

ACT

further to amend the Indian Partnership Act, 1932, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India, as follows:-

1. (1) This Act may be called the Indian Partnership (Punjab Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In the Indian Partnership Act, 1932, in its application to the State of Punjab, for Schedule I, the following Schedule shall be substituted, namely:- Substitution of Schedule I of Central Act 9 of 1932.

“SCHEDULE-I

MAXIMUM FEES

[See sub-section (1) of section 71]

Document or act in respect of which the fee is payable	Maximum Fee
Statement under section 58	Five thousand rupees
Statement under section 60	Five hundred rupees
Intimation under section 61	Five hundred rupees
Intimation under section 62	Five hundred rupees

Notice under sub-section (1) and (2) of section 63	Five hundred rupees
Application under section 64	Five hundred rupees
Inspection of the Register of Firms under sub-section (1) of section 66	One hundred rupees for inspection one volume of the Register
Inspection of the Register of Firms under sub-section (2) of section 66	One hundred rupees for inspection of all documents related to one Firm
Copies from the Register of Firms	Twenty rupees for each hundred words or part thereof.”

S.K. AGGARWAL,
Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.